

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRICOM FRUIT PRODUCTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tricom Fruit Products Limited
2.	Date of incorporation of corporate debtor	20/01/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120PN1995PLC139099
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Gut No 336-341, Village Andori Taluka Khandale, Shirval, Pandarpur Road, Pune - 415 521 Office Address: 101, Gurunank Industrial Estate, Safed Pool, Andheri Kurla Road, Andheri, (E), Mumbai, Maharashtra, India, 400072
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 13/08/2024
7.	Estimated date of closure of insolvency resolution process	09/02/2025 (180 days) – as per the Date of Order.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakash Dattatraya Naringrekar IBBI/IPA – 002/IP – N00270/2017 – 18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	202 – A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai – 400 064 Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G1 Ruby Industrial Estate off new link road Chincholi bunder near Bank of Baroda Malad west Mumbai-400064 Email : tricom.cirp@gmail.com
11.	Last date for submission of claims	27/08/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable – as per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TRICOM FRUIT PRODUCTS LIMITED on 13/08/2024.

The creditors of **TRICOM FRUIT PRODUCTS LIMITED**, are hereby called upon to submit their claims with proof on or before 27/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

For Tricom Fruit Products Limited



Prakash Dattatraya Naringrekar
Interim Resolution Professional
IBBI/IPA – 002/IP – N00270/2017 – 18/10783
Date: 13/08/2024
Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-100270/2017-18/10783
202 A, Blue Diamond C.H.S Ltd., Chincholi Bunder,
Link Road Junction Malad(West), Mumbai -400064.

IN THE MUMBAI DEBT RECOVERY TRIBUNAL NO.2

MTNL BHAVAN, 3rd FLOOR, STRAND ROAD, APPOLLO BANDAR
COLABA MARKET, COLABA, MUMBAI 400005

ORIGINAL APPLICATION NO. 659 of 2023 Exh. No.: 11

RBL BANK LIMITED, ... APPLICANT
Versus
H'RECK ENGINEERS PVT. LTD. ORS. ... DEFENDANTS

SUMMONS

Whereas, Original Application No. 659 of 2023 was listed before Hon'ble Presiding Officer on **07/12/2023**.

Whereas this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.31,90,220.91/-** (application along with copies of documents etc. annexed).

Whereas the service of summons could not be affected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under:-

- To show cause within 30 (Thirty) days of the service of summons as to why relief prayed for should not be granted.
- To disclose particulars of properties or assets other than properties and asset specified by the applicant under serial no.3A of the Original Application.
- You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under serial no.3A of the Original Application pending hearing and disposal of the application for attachment of the properties.
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset / properties specified or disclosed under serial no.3A of the Original Application without prior approval of the Tribunal.
- You shall be liable to account for the sale proceeds realized by sale of the secured asset or other assets and properties in ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institution holding security interest over such asset.

You are also directed to file the written statement with a copy thereof furnish to the Applicant and to appear before DRT-II on **20/11/2024 at 11:00 AM** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 26 day of July, 2024.

Signature of the Officer Authorised to issue summons



**Registrar
DRT-II, Mumbai**

Note: Strike out whichever is not applicable.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TRICOM FRUIT PRODUCTS LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Tricom Fruit Products Limited
2. Date of incorporation of corporate debtor	20/01/1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67120PN1995PLC139099
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Gut No 338-341, Village Andori Taluka Khandale, Shirval, Pandarpur Road, Pune -415521 Office Address: 101, Gununank Industrial Estate, Safed Pool, Andheri Kuria Road, Andheri, (E), Mumbai, Maharashtra, India, 400072
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 13/08/2024
7. Estimated date of closure of insolvency resolution process	09/02/2025 (180 days) - as per the Date of Order.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakash Dattatraya Naringrekar IBBI/IPA-002/IP-N00270/2017-18/10783
9. Address and e-mail of the interim resolution professional, as registered with the Board	202 - A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai -400064 Email: prakash03041956@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	G1 Ruby Industrial Estate off new link road Chincholi bunder near Bank of Baroda Malad west Mumbai-400064 Email: tricom.cirp@gmail.com
11. Last date for submission of claims	27/08/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable - as per details available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/en/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TRICOM FRUIT PRODUCTS LIMITED on 13/08/2024
The creditors of **TRICOM FRUIT PRODUCTS LIMITED**, are hereby called upon to submit their claims with proof on or before 27/08/2024 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - **Not Applicable**.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 14/08/2024
Place: Mumbai
For Tricom Fruit Products Limited
Prakash Dattatraya Naringrekar
Interim Resolution Professional
IBBI/IPA - 002/IP - N00270/2017 - 18/10783



Branch Address : Axis Bank Ltd., 3rd Floor, Gigaplex, NPC-1, MIDC, Airoli Knowledge Park, Mugulasan Road, Airoli, Navi Mumbai - 400708.
Registered Office : Axis Bank Ltd., "Trishul" -3rd Floor, Opp. Samarth -eshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006

[Under S. 13(2) of S
Financial Asse
Interest Act. 2002 (SAR
Security Inter

The accounts of the following borrowers with **Axis Bank Ltd.** has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the date of below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors, this public notice is being published for information of all concerned.
The below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers / Co-borrowers / Mortgagors / Guarantors fails to make payment to Axis Bank any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers / Co-borrowers / Mortgagors / Guarantors as to of sec. 13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent. As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned

Sr. No.	Name & Address of The Borrower/Co-Borrower / Mortgagor/ Guarantor Details of Mortgaged Property	Outstanding Amount in Rs.	Sr. No.	Name & Address of The Borrower / Mortgagor/ Guarantor Details of Mo
1	1. Shrikant Krishnamorthy, 2. Prathitha Meenakshi Srikant, Residing At - Plot 1, Flat 303, Saraswati Mhada Colony, Mhada Bus Depot, Mulund East Mumbai - 400081, Also At - Barclays Bank Pl C-b6 Nirlon Knowledge Park 9th Floor Global Market Operations Off Western Express Highway Goregaon Mumbai - 400063	Rs. 80,30,858.21/- (Rs. Eighty Lakhs Thirty Thousand Eight Hundred Fifty Eight and Paise Twenty One Only) (including interest applied till 04/07/2024) plus further interest at contractual rate of interest thereon from 04/07/2024 till the date of repayment of total dues.	10	1. Rajendra Hari Dhayade, 2. Sh. Dhayade, Residing At - Nr Durga M. Neharu Nagar Dhobighat Mharal Ulha. Also At - Tamesh Tailors, Tamesh Tailors Of Lassi Dhobighat Ulhasnagar 1 - 421
	Home Loan - PHR086108379496 / PHR086108501790	Demand Notice : 04/07/2024		Home Loan - PHR134206512405
	Date of NPA : 09/03/2024			Details of Mortgaged Property: Flat Survey No. 65 Lying And Situate 421604_Admeasuring: 54.02 Sq. Mtrs
	Details of Mortgaged Property: Flat 101 1st Floor A Wing Shree Sai Kabadi Walgankar Complex Mumbai Nashik Highway Survey 217 (pt) Khativali Vasind West Thane - 421604, Admeasuring : 48.30 Sq.mtrs Carpet Area & Flat 102 1st Floor A Wing Shree Sai Kabadi Walgankar Complex Mumbai Nashik Highway Survey 217 (pt) Khativali Vasind West Thane - 421604 Admeasuring: 38.23 Sq.mtrs Carpet Area		11	1. Naveenkumar Mishra, 2. Shikha M

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Place: Mumbai

For Tricom Fruit Products Limited
Prakash Dattatraya Naringrekar
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